



2026:AHC:14087

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 519 of 2026

Dr. Gajendra Singh @ Gajendra Singh And
Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ilma Naz, Kanhaiya Lal, Mohammed Iftekhar
Counsel for Respondent(s)	:	C.S.C., Mahendra Narain Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Mohd. Iftekhar, learned counsel for the writ petitioners as well as Sri Pramod Kumar Srivastava, learned Additional Chief Standing Counsel and Sri Avneesh Tripathi for the Commission.

2. The case of the writ petitioner is that they are two in number and they are aggrieved against non consideration of their claim for selection and appointment on the post of Veterinary Officer. According to the writ petitioners, an Advertisement came to be published bearing No. D-6/E-1/2025 dated 22.12.2025 by the Commission for selection and appointment of Veterinary Officers being total 404 in number. As per the advertisement, the last date of submission of the application form was 22.01.2026 and reconciliation, if any, as permissible to be done by 29.01.2026. It is the case of the writ petitioners that they possess a degree of bachelor of Veterinary Science and Animal Husbandry from the concerned University but so far as the internship is concerned relatable to the petitioner no. 1, the third respondent, Uttar Pradesh Veterinary Council had issued a certificate on 30.04.2025 having its validity till 29.04.2026 and with respect to the writ petitioner no. 2 also a certificate of intern has been issued on 30.04.2025 having validity till 29.04.2026.

3. The grievance of the writ petitioner is that though they are fully eligible and qualified as far as the eligibility criteria is concerned but they have

been issued a provisional certificate for internship which is to conclude on 29.04.2026. Submission is that the writ petitioners should be allowed to participate in the selections for the post of Veterinary Officers based upon the provisional internship certificate as internship is not something different to the eligibility and once the writ petitioners possess eligibility then the question of conclusion of internship post last date of submission of the application form would not be a factor to denude the writ petitioners. Learned counsel for the writ petitioners seeks to rely upon the interim order passed by the Hon'ble High Court of Judicature Rajasthan at Jodhpur **SB Civil Writ Petition No. 15735 of 2025 (Vikas Manda and others Vs. Rajasthan Public Service Commission)** dated 18.08.2025 and also interim order passed by the High Court of Punjab and Haryana at Chandigarh in **CWP-9-2026 (Deepak Khatri and others Vs. State of Haryana & another)** dated 06.01.2026.

4. Sri Tripathi who appears for the Commission has submitted that the contention so raised by the learned counsel for the writ petitioners has no legs to stand. Submission is that as per the recruitment rules not only degree of bachelor of Veterinary Science and Animal Husbandry is necessary but a candidate in order to be termed as eligible is to complete training program/internship which is a part and parcel of the eligibility criteria. According to him, the writ petitioners would complete internship on 29.04.2026 whereas the last date of submission of the application form as per advertisement is 22.01.2026. He seeks to rely upon the judgment of the Coordinate Bench of this Court in **Writ-A No. 7920 of 2020 (Anup Kumar Yadav Vs. 16 others Vs. State of U.P.)** decided on 30.07.2021.

5. I have heard the submission so made across the bar and perused the record.

6. Facts are not in issue. It is not in dispute that the advertisement itself postulates a degree of bachelor of Veterinary Science and Animal Husbandry from a University established by law in India or duly recognized by the Government as equivalent thereto or other recognized

veterinary qualifications as defined in Clause (c) of Section 2 of the Indian Veterinary Council, 1984 and the candidate is to be duly registered with the Uttar Pradesh Veterinary Council.

7. The bone of contention between the parties is about the fact whether a candidate who though possesses a degree of bachelor science and animal husbandry is to be held to be eligible bereft of successful completion of internship. In the opinion of the Court, internship is the part and parcel of the degree of bachelor of Veterinary Science and Animal Husbandry. Once a candidate clears the internship which is the part and parcel of the bachelors degree then he is to be held to have been eligible and qualified. In **Anup Kumar Yadav (supra)**, the following was observed.-"

"Rejoinder affidavit filed today is taken on record.

Heard learned counsel for the petitioners, learned Standing Counsel for State and Sri Rishi Upadhyay, learned counsel for respondent no.2.

The present petition has been filed with the following prayer:-

"Issue a writ, order or direction in the nature of mandamus commanding the respondent no.2 to forthwith extend last date of submission of form from 05.10.2020 to 20.10.2020 or beyond that taking into consideration the extraordinary circumstances which came into existence on account of Covit-19 and in case if need so arises by way of reasoned speaking order on the request of petitioners dated 09.09.2020."

The contention of counsel for the petitioners is that the Public Service Commission issued an Advertisement No.1/2020-21 on 05.09.2020 for the post of Medical Officer in Veterinary Doctors. The eligibility prescribed under the said advertisement was that the candidates should possess the degree in B.V.S.C. and A.H.

Admittedly, the petitioner did not possess the said degree as on the date prescribed as last date for filing the application.

The case of the petitioners is that the degree was to be awarded to the petitioners after completion of their internship which were scheduled from 01.07.2020 to 09.07.2020. However, on account of pandemic the dates were extended and as such the petitioners could not complete the internship before the time prescribed as the last date and thus they were deprived of being considered for appointment.

It is argued that in normal circumstances, the law is very settled that the persons

desirous of appointment should possess the prescribed qualification on the date of filing of application, however, the situation on account of pandemic cannot be termed as a normal situation and thus, the present writ petition has been filed.

I am afraid that this question is well settled that the persons desirous of being considered should possess the requisite prescribed qualification on the date of the application, thus, no case for interference is made out in the present proceedings. However, the petitioners may approach the State Government for redressal of their grievances, if so advised.

If the petitioners approach the State Government, their grievances shall be considered in the light of the Covid situation."

8. Nonetheless, the orders which the writ petitioners seeks to rely upon of Rajasthan High Court and Chandigarh High Court are interim orders. However, this Court while interpreting the provisions relatable to the eligibility of Veterinary Officers in **Anup Kumar Yadav (supra)** has itself opined that the internship is that part and parcel and is a mandatory provision for eligibility. Moreover, eligibility is to be seen on the last date of submission of the application form and once the writ petitioner does not possess required certificate of internship is not liable to be considered for participating in the selections.

9. Accordingly, no good ground is made to interfere, the writ petition is **dismissed**.

10. Instructions filed today are taken on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

January 20, 2026

Rajesh